

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.74(MAH)/2015  
CA No.

CORAM:

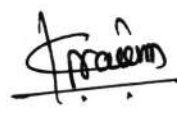
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

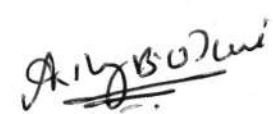
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: Mr. Vinod Muktinath Sharma  
V/s.  
M/s. Sharma Realty Pvt. Ltd. & ors.

SECTION OF THE COMPANIES ACT: 397/398, 58,59 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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3	PRAVIN V. KAMBLE	Adv for Respondents	
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3.	Akshay B. Udeski	- Adv for Petitioners	
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i/b  
M/s Sanjay Udeski & Co.,  
Adv for Petitioners.

**ORDER**

**T.C.P. NO.74/397-398&58,59/CLB/MB/MAH/2015**

1. The Learned Representatives of both the sides are present.
2. It is intimated that the rival parties are in negotiations for some mutual settlement, hence seeking a month's time.
3. Considering the statement made by the Learned Counsel, matter is adjourned to **28.04.2017**. Date is duly communicated to both the sides.

sd/-

**M.K. Shrawat**  
**Member (Judicial)**

Dated: **15.03.2017**